

Annexure-5

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|---------------------------|---|--|-------------------|-----------------------------|-------------------|
| Name of Corporate Debtor: | Gadhinglaj Agro Alchochem Limited (In Liquidation) | Date of commencement of Liquidation Process: | 27.01.2021 | List of Stakeholders as on: | 14.11.2022 |
|---------------------------|---|--|-------------------|-----------------------------|-------------------|

List of operational creditors (Government Dues)

| S.no. | Details of claimant | | Details of claim received | | Details of claim admitted | | | | | Amount of contingent claim | Amount of any mutual due, that may be set off | Amount of claim rejected | Amount of claim under verification | Remarks, if any |
|--------------|------------------------------|-------------------------|---------------------------|--------------------|---------------------------|-----------------|---|--|------------------------------------|----------------------------|---|--------------------------|------------------------------------|-------------------|
| | Department | Government | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by lien/ attachment pending disposal | Whether lien/attachment removed? (Yes or No) | of total amount of claims admitted | | | | | |
| 1 | Maharashtra Sales Tax | State Government | 25.02.2021 | 9,62,94,463 | 9,62,94,463 | VAT | See Note 1 | See Note 1 | 10.62 | - | - | - | - | See Note 2 |
| Total | | | | 9,62,94,463 | 9,62,94,463 | | | | 10.62 | - | - | - | - | |

Notes:

1. Security interest, Lien etc. : The details regarding retention of title in respect of goods or properties as mentioned at column no. 8 of aforesaid claim form is not supported with requisite documents hence, said claim is rejected to that extent. Further, at column no. 8A of the above claim form, the claimant has not relinquished his security interest. However, no document enclosed that the claim is a secured creditor. Therefore, the claim is admitted as unsecured creditor.

2. Remarks: The above list is prepared on the basis of proofs of claims submitted to the Liquidator and accepted under Insolvency and Bankruptcy Board of India (Liquidation Process) Regulation, 2016. As the books of accounts of the Company in Liquidation are not made available to the Liquidator, hence the claims shall be subject to further verification and investigation, if any, required by the Liquidator. The above claims are admitted on the basis of information in claim forms, documents and affidavit submitted. If at any stage it is found that the claim is submitted based on any false document(s), action as per law shall be taken.